

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/1533/2021**

**M.A. No. 62/1583/2021**

**M.A. No. 62/1584/2021**

This the 6<sup>th</sup> day of October, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Mst. Afroza Jan, aged 47 years D/o Abdul Aziz Bhat R/o Laram Ganjipora Anantnag.
2. Hassina Bano, aged 47 years D/o Ghulam Nabi Ganie R/o Nowpora Pulwama.
3. Shaheena Akhter, aged 45 years D/o Sonaullah Dar R/o Hamambal Khanyar Srinagar.
4. Jameela Akhter, aged 47 years D/o Abdul Majid Reshi R/o Dialgham Anantnag.
5. Hafiza Akhter, aged 47 years D/o Ghulam Qadir Mir R/o Payer Pulwama.

.....Applicants

(Advocate:-Mr. Bhat Fayaz Ahmad)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Government, Health and Medical Education Department, Civil Secrtt., Srinagar/Jammu  
Email ID:hme-jk@gmail.com Pin Code-180001.
2. Principal/Dean Government Medical College Srinagar.  
Email ID:hmchme-jk@gmail.com Pin Code-190001.
3. Administrative Officer, Government Medical College Srinagar Kashmir.  
Email ID:hme-jk@gmail.com Pin Code-190001.
4. Personal Officer to Principal, Government Medical College Srinagar.  
Email ID:hme-jk@gmail.com Pin Code-190001.

.....Respondents.

(Advocate: Mr.Rajesh Thappa, DAG)

**ORDER**  
**ORAL**



**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

In the present case, the applicants are seeking the following reliefs:



- “8.1 An order or direction, directing the respondents to decide the period w.e.f. 14.10.2013 to 21.11.2016 by treating the same either as on duty or as leave due whatever due or as dies-non within some stipulated time.
- 8.2 An order or direction, directing the respondents to salary to the applicants equivalent to that which is being paid to the similar set of employees.
- 8.3. An order or direction, directing the respondents to decide the intervening period within some stipulated time in accordance with law.
- 8.4 Any other order or direction which the Hon'ble court may deem fit and proper in the given facts and circumstances of this case may also be issued in favour of the applicants and against the respondents, the same would be in consonance with law and justice.”

2. During the course of arguments at the admission stage, learned counsel for the applicants submitted that the applicants would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicants and take a decision on the same by passing a reasoned and speaking order within a limited time frame. On the other hand, Mr. Rajesh Thappa, learned D.A.G. appearing for the respondents submitted that the OA is patently barred by the period of limitation and as such the same deserves to be dismissed.

2. We have heard Mr. Bhat Fayaz Ahmad, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.



3. Looking to the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicants and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. However, the respondents would take care that while considering and deciding the matter, they would be well advised to ensure that the OA is not barred by the period of limitation.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

6. M.A. No. 62/1583/2021 and M.A. No. 62/1584/2021 are disposed of accordingly.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

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